

National Company Law Tribunal

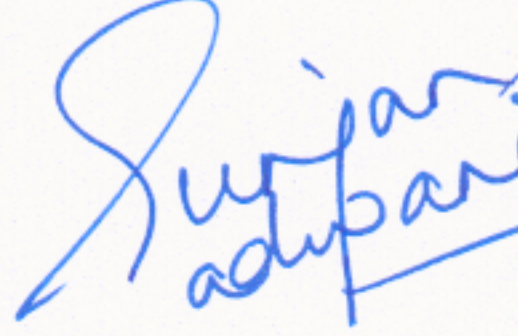

Allahabad Bench

C P NO. (IB) 24/ALD/2017,  
CA 159/2017

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON 16.10.2017

NAME OF THE COMPANY: Export Import Bank of India V/s JEKPL Ltd

SECTION OF THE COMPANIES ACT: 60(5) of I & B of 2016

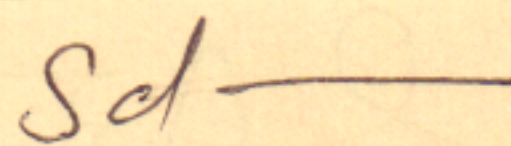
<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	MR. ANURAG KHANNA	SR. ADV.	} Applicant - EXIM Bank	
2.	MS. GUNJAN JADWANI	ADV.		
3.	MR. ASHISH RANA	ADV.		
4.	Mr. Nesar Ahmad	PCS	} for Resolution Profession of JEKPL Ltd.	
5.	Mr. Anil Kumar	PCS		
6.	Mr. Sarvesh Kashyap	Adv		

CP No.(IB) 24/ALD/2017, CA No.159/2017

Parties are represented by their respective counsels. Argument in respect of learned counsel/PCS at length are heard in CA No.159/2017. The order is reserved. The parties are at liberty to file written submission by exchanging a copy thereof to each other within a week or further the case is also fixed for pending CA No.174/2017 in respect of alleged attitude and approach of the RP for conducting the meeting of COC. Therefore, the RP is required to offer its comments on such application or to file counter. Hence, the time is granted.

The matter be listed on 26 October, 2017.

Dated:16.10.2017

  
H.P. Chaturvedi,  
Member (Judicial)

Typed by:  
Mohd. Zaid